CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Ph: 011-26189709, Fax-011-20904365

Petition No. 151/TT/2025

Date: 1.5.2025

To,

Shri Mohd. Mohsin, Chief General Manager (Commercial/Regulatory Cell), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Petition for truing up of transmission Tariff for the 2019-24 tariff period and determination of Transmission Tariff for the 2024-29 tariff period for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V)" in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.5.2025:

- i. Provide reasons for variation in Capital cost as on date of commercial operation w.r.t approved Capital Cost in Petition No. 167/TT/2022 dated 19.5.2024. As revised Petition submitted by Petitioner registered as Diary No. 336 of 2024 is not approved by the Commission.
- ii. Provide reasons for variation in claiming ACE w.r.t approved ACE.
- iii. Confirm whether all the assets are in use or any decapitalization has occurred.

- iv. The Petitioner shall provide the reconciliation of O&M expenses with its supporting details covered in Form-2.
- v. Form-5 and Form-13 for all the assets for the 2024-29 tariff period.
- vi. Details of any LD recovered by the Petitioner.
- vii. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- viii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/-(Kamal Kishor) Deputy Chief (Law)